

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF C & A FARM FRESH PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	C & A Farm Fresh Pvt. Ltd.
2.	Date of incorporation of corporate debtor	28/4/2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01119CH2010PTC032189
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: House No. 1329, Sector 34C, Chandigarh CH 160022 IN
6.	Insolvency commencement date in respect of corporate debtor	28/8/2023
7.	Estimated date of closure of insolvency resolution process	23 Feb, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Paresh Chandulal Mehta, IBBI/IPA-003/IP-N00099/2017-2018/11008
9.	Address and e-mail of the interim resolution professional, as registered with the Board	13B, Nirmal Society, Pandurang Wadi, Dombivali East, PIN 421201 Email: pareshmehta5959@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	13B, Nirmal Society, Pandurang Wadi, Dombivali East, PIN 241201 Email: irp.cafarmfresh@gmail.com
11.	Last date for submission of claims	13/9/2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	-
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the C & A Farm Fresh Pvt. Ltd. on 28-8-2023.

The creditors of C & A Farm Fresh Private Limited, are hereby called upon to submit their claims with proof on or before 13th September, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Paresh Chandulal Mehta

Date and Place: 29th August, 2023

Dombivali

